



2026:AHC:7049

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 22998 of 2025

Salman

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ajay Kumar Mishra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Sri Ashutosh Shukla, Advocate holding brief of Sri Ajay Kumar Mishra, learned counsel for applicant, Sri Rajendra Prasad Singh, learned State Law Officer for the State and perused the material placed on record.
3. The present bail application has been filed by the applicant in Case Crime No.587 of 2024, under Section 103(1) B.N.S., Police Station Kankar Khera, District Meerut with the prayer to enlarge him on bail.
4. Learned counsel for the applicant has stated that the applicant has been falsely implicated in the present case. He has nothing to do with the said offence. No motive has been alleged in the FIR. Subsequently it has come up that the applicant kept enmity with the informant. The applicant is in jail since 01.10.2024 and is ready to cooperate with trial. In case, he is released on bail, he will not misuse the liberty of bail.
5. Learned State Law Officer has vehemently opposed the bail application on the ground that the applicant is the sole named accused person in the FIR, as such, he is not entitled for bail.
6. After hearing learned counsel for the parties and taking into consideration the fact that the applicant is the sole named accused person in the FIR, I do not find it a fit case for grant of bail to the applicant. The bail application is found devoid of merits and is, accordingly, ***rejected***.

7. However, it is directed that the aforesaid case pending before the trial court be decided expeditiously as early as possible in view of the principle as has been laid down in the recent judgments of the Supreme Court in the cases of ***Vinod Kumar vs. State of Punjab; 2015 (3) SCC 220*** and ***Hussain and Another vs. Union of India; (2017) 5 SCC 702***, if there is no legal impediment.

8. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Krishan Pahal,J.)

January 12, 2026
(Ravi Kant)